

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

With

M.A. No.09/2024

In Original Application No. 512/2018

NDOH:-02.09.2024

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Filed by:

New Delhi:

Dated: 12th.08.2024

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

Along with

M.A. No.09/2024

In Original Application No. 512/2018

In the matter of:

Sh. Shailesh Singh

...Applicant

Versus

State of Uttar Pradesh

... Respondents

STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO ORDER DATED 12.03.2024 AND 16.05.2024.

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal taken up the above captioned matter on 12.03.2024 on the basis of Execution Application filed by applicant to seek compliance of order dated 15.01.2021 passed in Original Application nos. 512/2018, 621/2018 and 1001/2019 by this Hon'ble Tribunal. In the order dated 15.01.2021, directions were contained in para 26, 30 and 31 of the order.
2. That, the operative part of the direction(s) as mentioned in the order dated 15.01.2021 and their compliance status are submitted as below:

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1	implementation of authorization regime,	<p>There are 942 producers of e-waste, authorized on E-waste EPR portal. These producers are regularly verified regarding their status of e-waste generation and e-waste channelization.</p> <p>Also, there are 03 e-waste refurbishers authorized by DPCC (out of 3, 1 unit have taken authorization in the month of April, 2024) remaining 2 units has filed their respective return on time.</p>
2	implementation of EPR regime,	<p>There are 03 e-waste refurbishers authorized by DPCC (out of 3, 1 unit have taken authorization in the month of April, 2024).</p> <p>One e-waste refurbisher has applied for EPR authorization at CPCB's EPR portal and remaining 2 refurbishers have been directed to register themselves at CPCB's EPR portal.</p>
3	bridging the gap between collection target and collection,	<p>Awareness/ training programs regarding E-waste management are continued. The details of training programme / awareness programme in recent past are as follows:</p> <p>(a) For Railway's on 19.04.2024 at Shakurbasti Depot.</p> <p>(b) For Hospitality sector on 03.07.2024 at The Lalit Hotel,</p> <p>(c) For health care establishments on 12.07.2024 at Kailash Deepak Hospital</p>

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4	enhancing the installed dismantled capacity to match the e-waste generation,	<ul style="list-style-type: none"> • DPCC has granted authorisation to 03 number of refurbishers and which are having 6.58 MT per day installed capacity. • In the month of April, 2024 DPCC issued authorized to one new unit, which is having 250 kg/day installed capacity. • DPCC has authorized a total of 09 dismantlers of e-waste which are having 8.963 MT per day installed capacity. • DPCC is issuing letters to 978 bulk consumer seeking their compliance status w.r.t. E-waste Rules and their manner of e-waste disposal in scientific sound manner, through CPCB authorized producer/ recycler/ refurbisher.
5	implementation of environmental compensation regime,	<p>CPCB is under process to notify EDC policy w.r.t. E Waste Rules-2022. As and when it will be notified, same will be implemented in toto.</p> <p>Recently, 7 defaulters who were engaged in illegal e-waste handling have been levied EDC @ 20,000/- each. DPCC received Rs. 1.40 Lakhs as EDC from these 7 units.</p>
6	constant Vigilance and monitoring,	<p>Regular drives and meetings are being conducted in e-waste hotspots to control illegal handling, dismantling and recycling of e-waste.</p> <p>In recent past 2 drives have been</p>

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		<p>carried out on 02.07.2024 and 08.07.2024 by the joint team of CPCB, DPCC, BSES, MCD Revenue Department and Delhi Police. In the joint drive 139 number of violators were found.</p> <p>DPCC imposed EDC of Rs 1.4 lakhs against 7 violators and EDC was received by DPCC.</p> <p>Joint team has channelized the recovered e-waste to CPCB authorized recycler.</p>
7	creation of awareness amongst masses and collectors/handlers/dismantlers/recyclers	<p>DPCC has conducted awareness programs in hospitality, health care and railways sectors for awareness and management of e-waste.</p> <p>Refurbishers and Dismantlers of e-waste registered with DPCC are also sensitized regularly about the latest Rules and amendments of E-waste.</p>
8.	Para 30: DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be	<p>As per latest joint drives conducted on 02.07.2024 and 08.07.2024 at Old Seelampur & Kanti Nagar and Mustafabad hotspots respectively. During joint-drive it is observed that maximum shop owners have shut-down their shutters with the result physical inspection could not be carried out of individual shop, then joint-team viewed that with the help of BSES, the CA No. (s) for electricity supply of these shops can be gathered for further action that includes closure by MCD, electricity supply disconnection by</p>

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	located in the conforming areas and provided with proper infrastructure facilities.	BSES and levying of EC by DPCC. The BSES forwarded total of 42 units/ shops at Old Seelampur & Kanti Nagar hotspots and 90 units/shops at Mustafabad hotspot.
9.	Para 31: All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.”	8 meetings have been conducted in the various hotspot districts. Two meetings in North-East (having 9 hotspots) and Central District (having 2 hotspots), whereas one meeting each in East (having 3 hotspots), West (having 1 hotspot), Shahdara (having 1 hotspot) and South East (having 1 hotspot) have been conducted by the district authorities.

3. In view of the above, the present status report may kindly be taken on record.

S. Siddhartha Gautam

(Dr. Siddhartha Gautam)

Env. Engineer